

**MINUTES OF THE MEETING No. 39/08 HELD ON 2.1.2008
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.**

The 39/08 meeting of Advance Licensing Committee was held on 2.1.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

The Committee first considered minutes of the ALC meeting No.39/08 for confirmation and confirmed and adopted the same without any change.

Case No A-1108 NC No.39/08 Dated 2.1.2008	M/s. Hindustan Lever Ltd. F.No.01/83/50/ 1882/AM08/DES-IV RLA No. 03/94/40/1518/AM07 Lic.No. 0310425589 Dt. 3.4.2007.
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- The Committee considered the case as per agenda and in the light of written comments of PNG forwarded vide their U.O. No. R-11011/8/2007-Sup dated 17.8.2007 and decided to approve this case as applied for subject to the following condition:-

1. Softening point of import item petroleum jelly and export item should match.
2. Perfume compound should be relevant to export product.
3. Packing Material as per packing policy.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1109 NC No.39/08 Dated 2.1.2008	M/s. Esteem Industries Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 17/24/40/ 80/AM07 Lic. No. 1710001563 Dt. 28.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to call for the following information:-

1. Details of manufacturing process with chemical equation, molecular formula, molecular weight and chemical name of export product.
Accordingly the case may be re-listed on 30.1.2008.

Case No A-1110 NC No.39/08 Dated 2.1.2008	M/s. Esteem Industries Ltd. F.No.01/83/50/1734/AM08/DES-IV RLA No. 17/24/40/ 81/AM07 Lic. No. 1710001564 Dt. 28.2.2007.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 4.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Nonyl Phenol 4 moles Ethoxylate	1 kg.	Nonyl Phenol Ethylene Oxide	0.560 kg. 0.449 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1111 NC No.39/08 Dated 2.1.2008	M/s. Aurolab Madurai F.No.01/87/50/75/AM08/DES-IV RLA No. 35/24/40/ 29/AM08 Lic. No. 1710001564 Dt. 28.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.

Case No A-1112 NC No.39/08 Dated 2.1.2008	M/s. Aditya Birla Nuvo Ltd. F.No.01/83/50/792/AM08/DES-IV RLA No. 02/24/40/ 79/AM08 Lic. No. 0210101839 Dt. 25.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and requested to representative of DIPP to check up soldering paste from agenda of Engineering item. The committee decided to defer the case for two weeks. Accordingly the case may be re-listed on 16.1.2008.

Case No A-1113 NC No.39/08 Dated 2.1.2008	M/s. Hind Prakash International Trading Pvt. Ltd. F.No.01/82/50/1297/AM06/DES-IV RLA No. . 08/24/40/206/AM06 Lic. No. 0810053589 Dt. 31.1 2006.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/18/2006/Ch.II dated 11.5.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
4,4-Diamino Sulphanilide	1 kg.	1 Aniline Oil	0.458 kg.
		2 Acetic Acid	0.317 kg.
		3 Para Nitro Aniline	0.728 kg.
		4 Caustic Soda Flakes	0.545 kg.
		5 Soda Ash	0.350 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1114 NC No.39/08 Dated 2.1.2008	M/s. FMC India Pvt. Ltd. F.No.01/82/50/1817/AM05/DES-IV RLA No. . 07/24/40/642/AM05 Lic. No. 0710035856 Dt. 4.2 2005.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/19/2007/Ch.II dated 19.12.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Carbofuran 3 %	1 kg.	Carbofuran tech. 98%	0.031 kg.

Granule(FURADAN 3G)			
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1115 NC No.39/08 Dated 2.1.2008	M/s. Chennai Petroleum Corpn. Ltd. F.No.01/83/162/259/AM08/DES-IV RLA No. . 04/24/40/400/AM08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 30.1.2008.

Case No C-83 NC No.39/08 Dated 2.1.2008	M/s. Hi-Shine Inks Pvt. Ltd. F.No.01/83/162/623 /AM07/DES-IV .
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The Committee considered the case as per agenda for modification of Standard Input Output Norms for the export product Ball point ink for ball pen refill containing min. 12% dyes & 36% resin (SION No. A 2988.) and decided to request CAPEXCIL to provide details of any other manufacture/exporter of this item. If so, the production and consumption data in respect of export product from such other manufacturers/ exporters may be provided. Copy of this letter may be endorsed to the firm.

Accordingly the case may be re-listed on 30.1.2008

Case No C-84 NC No.39/08 Dated 2.1.2008	M/s. DCW Ltd. F.No.01/83/162/781 /AM07/DES-IV .
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- The Committee considered the case as per agenda for modification of Standard Input Output Norms A – 3069.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 30.1.2008

Case No C-85 NC No.39/08 Dated 2.1.2008	M/s. DCW Ltd. F.No.01/83/162/847 /AM08/DES-IV .
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- The Committee considered the case as per agenda for Fixation of Standard Input Output Norms for the export product Buff Colour Titanium Dioxide..

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 16.1.2008

Case No D-17 NC No.39/08 Dated 2.1.2008	M/s. Gujarat Glass (P) Ltd. F.No.01/82/162/917/AM07/DES-IV
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The Committee considered the case as per agenda for clarification regarding fixation of DEPB rate for the export product Glass Bottles (Non-Yellowish pink coloured Bottles) against SION at A-3016 and noted that actual value addition comes to 19.64% but as a principle for chemical items value addition is taken at 50% and recommended the case to DEPB Committee alongwith calculation sheet.

Case No M-531 NC No.39/08 Dated 2.1.2008	M/s. Shyam Chemicals (P) Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 03/95/40/418/AM07 Lic. No. 0310390358 dt. 20.7.2006.
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him in connection with the representation dt. 16.11.2007 from the firm and noted that the firm is taking indigenous supply from M/s. Hindalco Industries Ltd. & Sterlite Industries India Ltd. under deemed export as per SION C1503 where description is "Continuous Cast Copper Rod/Cathodes". The request of the firm for change of description from cut and broken copper cathodes to copper cathodes is accepted by the Committee subject to the condition that the quantity i.e. 0.650 kg./kg. will remain the same.
The above decision will be applicable to 10 (ten) Advance Authorisation given in Annexure where the firm has taken indigenous supplied under deemed exports.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-532 NC No.39/08 Dated 2.1.2008	M/s. Filtra Catalysts & Chemicals Ltd. F.No.01/82/50/1084 /AM07/DES-IV RLA No. 03/94/40/731/AM07 Lic.No. 0310402232 Dt. 3.10.2006.
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- The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/92/2004/Ch.II dated 1.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Tetramethyl Bisphenol-F 4,4-Methylenebis (2,6-Xylenol)	1 kg.	Phenol Methanol Paraformaldehyde 92%	0.986 kg. 1.400 kg. 0.142 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-533 NC No.39/08 Dated 2.1.2008	M/s. ICI India Ltd. F.No.01/87/50/ 477/AM06/DES-IV RLA No. 02/24/40/89/AM06 Lic.No. 0210081144 Dt. 19.8.2005.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. nil dated 2.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Accinox TQ Polymerised 1,2 Dihydro 2,2,4 trimethyl Quinmoline (min. 98%)	1 kg.	Accinox TMQ Polymerised 1,2,dihydro 2,2,4 Trimethylen Quinoline (Max. 96%)	1.02 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-534 NC No.39/08 Dated 2.1.2008	M/s. Filtra Catalysts & Chemicals Ltd. F.No.01/82/50/793 /AM06/DES-IV RLA No. 03/94/40/759/AM06 Lic.No. 0310351866 Dt. 17.10.2005.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/92/2004/Ch.II dated 1.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Tetramethyl Bisphenol-F 4,4-Methylenebis (2,6-Xylenol)	1 kg.	Phenol Methanol Paraformaldehyde 92%	0.986 kg. 1.400 kg. 0.142 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-535 NC No.39/08 Dated 2.1.2008	M/s PAB Organics Pvt. Ltd. HQ F.No.01/83/50/1052/AM05/DES.IV RLA F.No. 34/24/040/219/AM07 Adv.Lic.No.3410017696 dt. 22.12.2006
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.

Case No M-536 NC No.39/08 Dated 2.1.2008	M/s. Artek Surfin chemical Ltd. F.No.01/87/50/963 /AM06/DES-IV RLA No. 03/94/40/748/AM06 Lic.No. 0310355078 Dt. 10.11.2005.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to fix this case as under:-

NEOBRITE 880 Containing 41% Pyridine, 52.3% Epichlorohydrin.	1 KGS	Pyridine	410 Gms
		Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	523 Gms

The above norms are fixed on the basis of the representation of the firm dt. 1.6.2007 in addition to the norms already fixed in NC meeting NO. 06/07 dt. 10.5.2006.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-537 NC No.39/08 Dated 2.1.2008	M/s. Aarti Drugs Ltd. F.No.01/83/162/812/AM08/DES-IV RLA No. . 03/94/40/598/AM06 Lic. No. 0310345259 Dt.30.8 2005.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/152/2005/Ch.II dated 1.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Diphenylmethyl-(4-Isopropyl pyridine) Boronate	1 kg.	Monoethanol amine	0.317 kg.
		Pyridine	0.410 kg.
		Tetra Hydro Furan	7.7 kg.
		Ethyl Chloro Formate	1.640 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-538 NC No.39/08 Dated 2.1.2008	M/s. Atul Ltd. F.No.01/82/50/639/AM04/DES-IV RLA No. . 52/80/40/31/AM02 RLA No. . 8/80/40/461/AM02 Lic. No. 5210002602 Dt.9.1 2002. Lic. No. 0810045523 Dt.4.2 2002
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The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic. (DES-VII)

Case No M-539 NC No.39/08	M/s. Thomson Press (I) ltd. F.No.01/83/50/1011/AM07/DES-IV
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Dated 2.1.2008	RLA No. . 05/24/40/696/AM07 Lic. No. 0510195971 Dt.11.12 2006.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of DIPP forwarded vide their U.O. No. Nil dated 1.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Printed Catalogue Title: Speakers Catalouge (International) Containing Art Paper 100 GSM Both Sides Coated 1466.4 kg. & Mill Board 1500 GSM-962.32 kg.)	7500 Nos.	1. Art Paper 100 GSM Both Sides Coated 2. Mill Board 2.5 mm, 1500GSM 3. Digital Plates	1613.00 kg. 962.32 kg. 55Nos. (Up to 3% FOB Value)

The above mentioned quantities are inclusive of 10% wastage on Paper and 5% wastage on Mill Board.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog
Bhawan New Delhi -110011**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 39/83-ALC1/2007 **MEETING DATE** : 02.01.2008

1	Case No.:46/13/87-ALC1/2005	Party Name:ARIES AGRO-VET INDUSTRIES LTD.,	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/87/050/00300/AM06/	RLA File : 03/94/040/00225/AM06/	Lic.No/Date:0310334240 14.06.2005	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to ascertain position from DES-VII.(Position ascertain from DES-VII. The case is transferred to DES-IV as export product is chemical			

2	Case No.:17/7/80-ALC2/2006	Party Name:NTF (INDIA) PVT.LTD.	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/80/050/00055/AM07/	RLA File : 05/24/040/01050/AM06/	Lic.No/Date:0510180936 18.04.2006	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration			

of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.1.2008.

3	Case No.:38/15/83-ALC1/2006	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/00287/AM07/	RLA File : 08/24/040/00060/AM07/	Lic.No/Date:0810057281 14.06.2006	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.1.2008.			

4	Case No.:1/31/80-ALC2/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/80/050/00551/AM07/	RLA File : 05/24/040/00424/AM07/	Lic.No/Date:0510189048 23.08.2006	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 30.1.2008.			

5	Case No.:27/26/83-ALC1/2006	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/00656/AM07/	RLA File : 03/95/040/00642/AM07/	Lic.No/Date:0310399067 12.09.2006	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PNG..Accordingly the case may be re-listed on 30.1.2008.			

6	Case No.:23/31/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/00792/AM07/	RLA File : 03/95/040/00890/AM07/	Lic.No/Date:0310404165 13.10.2006	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to issue a reminder to the firm..Accordingly the case may be re-listed on 30.1.2008.			

7	Case No.:26/31/83-ALC1/2006	Party Name:SRF LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/00797/AM07/	RLA File : 05/24/040/00463/AM07/	Lic.No/Date:0510192659 13.10.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/81/2005/Ch.II dated 27.11.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
1,1,1,2 Tetrafluoroethane (Hydro fluorocarbon 134a OR HFC 134a)	1 kg.	Trichloroethylene Anhydrous Hydrofluoric Acid	1.36 kg. 0.955 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

8	Case No.: 4/47/80-ALC2/2006	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Deferred
	HQ File : 01/80/050/01064/AM07/	RLA File : 22/24/040/00277/AM07/	Lic.No/Date:2210006299 14.12.2006	Defer Date:30.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 30.1.2008.				

9	Case No.: 9/45/87-ALC1/2006	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Deffered and Re-indexed
	HQ File : 01/87/050/00871/AM07/	RLA File : 06/81/040/00019/AM07/	Lic.No/Date:0610011625 05.01.2007	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PNG..Accordingly the case may be re-listed on 30.1.2008.				

10	Case No.: 10/45/87-ALC1/2006	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Deferred
	HQ File : 01/87/050/00929/AM07/	RLA File : 03/94/040/01070/AM07/	Lic.No/Date:0310415546 11.01.2007	Defer Date:30.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 30.1.2008.				

11	Case No.: 5/2/82-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Deferred
	HQ File : 01/82/050/01729/AM07/	RLA File : 34/24/040/00272/AM07/	Lic.No/Date:3410018221 01.03.2007	Defer Date:
Decision : Case approved in meeting no. 35/83dt. 5.12.2007. Therefore the case is				

withdrawn,

12	Case No.:5/13/82-ALC4/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/82/050/01744/AM07/	RLA File : 05/24/040/00986/AM07/	Lic.No/Date:0510200399 05.03.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 30.1.2008.			

13	Case No.:37/2/80-ALC2/2007	Party Name:CARBORANDUM UNIVERSAL LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/80/050/01501/AM07/	RLA File : 04/24/040/00390/AM07/	Lic.No/Date:0410088289 14.03.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.1.2008.			

14	Case No.:2/9/85-ALC3/2007	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/85/050/00257/AM07/	RLA File : 02/24/040/00372/AM07/	Lic.No/Date:0210099522 29.03.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to issue a reminder. Accordingly the case may be re-listed on 30.1.2008.			

15	Case No.:4/22/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/00020/AM08/	RLA File : 05/24/040/01047/AM07/	Lic.No/Date:0510201929 30.03.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.1.2008.			

16	Case No.:6/22/83-ALC1/2007	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/00126/AM08/	RLA File : 05/24/040/01035/AM07/	Lic.No/Date:0510202579 17.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of			

IPP, present in the meeting and on the basis of written comments dt. 2.1.2008 offered by him based on Central Excise Data furnished by the firm, the Committee taking que from SION A-1027 decided to approve the case as under:- Import Item no. 1 to 4 allowed as applied for Import Item no. 5 allowed as per packing policy. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	
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17	Case No.:9/22/83-ALC1/2007	Party Name:SYNERGY POLY ADDITIVES PVT.LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/00165/AM08/	RLA File : 05/24/040/00950/AM07/	Lic.No/Date:0510202767 20.04.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

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Case No.:29/8/80-ALC2/2007	Party Name:BARODA AGRO CHEMICALS LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
HQ File : 01/80/050/00062/AM08/	RLA File : 34/24/040/00002/AM08/	Lic.No/Date:3410018659 25.04.2007	Defer Date:
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/21/2007/Ch.II dated 19.12.2007 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Atrazine 50% SC (Suspension Concentrate)	1 litre	Atrazine Technical 97% Min.	0.552 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.:10/22/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/00221/AM08/	RLA File : 05/24/040/00066/AM08/	Lic.No/Date:0510203034 27.04.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.1.2008.			

20	Case No.:12/13/83-	Party Name:STP	Meet No/Date:39/83-	Status:Case
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	ALC1/2007	LIMITED	ALC1/2007 02.01.2008	Deferred
	HQ File : 01/83/050/00212/AM08/	RLA File : 02/24/040/00019/AM08/	Lic.No/Date:0210100365 27.04.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 30.1.2008.			

21	Case No.:25/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Rejected
	HQ File : 01/83/050/00280/AM08/	RLA File : 17/24/040/00011/AM08/	Lic.No/Date:1710001639 08.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 13.8.2007.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

22	Case No.:26/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/00281/AM08/	RLA File : 17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

23	Case No.:12/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/00278/AM08/	RLA File : 34/24/040/00018/AM08/	Lic.No/Date:3410018757 09.05.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/80/2007/Ch.II dated 3.12.2007 decided to refer to Dept. of Fertilizer as items are micronutrient fertilizer.Accordingly the case may be re-listed on 30.1.2008.			

24	Case No.:13/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/00279/AM08/	RLA File : 34/24/040/00019/AM08/	Lic.No/Date:3410018758 09.05.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/80/2007/Ch.II dated 3.12.2007			

decided to refer to Dept. of Fertilizer as items are micronutrient fertilizer. Accordingly the case may be re-listed on 30.1.2008.

25	Case No.:20/18/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Rejected
	HQ File : 01/83/050/00346/AM08/	RLA File : 17/24/040/00016/AM08/	Lic.No/Date:1710001646 16.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/46/ 2007/Ch.II dated 24.9.2007 decided to reject the case as the firm has informed that manufacturing process is single stage reaction and there is no by products. The firm has also not furnished the percentage yield in the chemical reaction and also not furnished assay of the product. The firm has also not furnished the authentic technical literature in support of norms applied. The Chemical name of the product is given as fatty acid derivative and not exact chemical name. So it is not possible to fix the norm and reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

26	Case No.:15/22/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/00381/AM08/	RLA File : 17/24/040/00020/AM08/	Lic.No/Date:1710001648 21.05.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

27	Case No.:40/16/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/00420/AM08/	RLA File : 03/95/040/00106/AM08/	Lic.No/Date:0310430314 23.05.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

28	Case No.:2/15/85-ALC3/2007	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/85/050/00028/AM08/	RLA File : 02/24/040/00052/AM08/	Lic.No/Date:0210101158 29.05.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.1.2008.			

29	Case No.:35/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
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		LTD.		
	HQ File : 01/83/050/00472/AM08/	RLA File : 03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.1.2008.			

30	Case No.:40/18/83-ALC1/2007	Party Name:ROSSARI BIOTECH	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Rejected
	HQ File : 01/83/050/00488/AM08/	RLA File : 03/95/040/00213/AM08/	Lic.No/Date:0310431593 05.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 20.9.2007.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

31	Case No.:21/22/83-ALC1/2007	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Rejected
	HQ File : 01/83/050/00532/AM08/	RLA File : 03/95/040/00184/AM08/	Lic.No/Date:0310432274 11.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the item of import and export are same .			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

32	Case No.:25/22/83-ALC1/2007	Party Name:SCOTTISH CHEMICAL INDUSTRIES	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/00578/AM08/	RLA File : 03/95/040/01570/AM07/	Lic.No/Date:0310432478 13.06.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

33	Case No.:1/15/85-ALC3/2007	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/85/050/00037/AM08/	RLA File : 02/24/040/00076/AM08/	Lic.No/Date:0210101572 14.06.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration			

	of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.1.2007.
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34	Case No.:19/22/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/00522/AM08/	RLA File : 05/24/040/00203/AM08/	Lic.No/Date:0510204897 14.06.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.1.2007.			

35	Case No.:20/22/83-ALC1/2007	Party Name:DCW LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/00528/AM08/	RLA File : 35/24/040/00008/AM08/	Lic.No/Date:3510021088 15.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case. Since inputs are only packing materials, both items of import are allowed as per packing policy. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

36	Case No.:37/22/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/00732/AM08/	RLA File : 03/95/040/00197/AM08/	Lic.No/Date:0310432840 15.06.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

37	Case No.:116/19/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/00748/AM08/	RLA File : 03/95/040/01442/AM07/	Lic.No/Date:0310433951 26.06.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

38	Case No.:42/22/83-ALC1/2007	Party Name:HINDUSTAN	Meet No/Date:39/83-ALC1/2007	Status:Case Deferred
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	PLATINUM PVT. LTD	02.01.2008	
HQ File : 01/83/050/00778/AM08/	RLA File : 03/94/040/00309/AM08/	Lic.No/Date:0310434206 27.06.2007	Defer Date:30.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

39	Case No.:31/22/83-ALC1/2007	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/00652/AM08/	RLA File : 03/94/040/00257/AM08/	Lic.No/Date:0310434264 28.06.2007	Defer Date:30.01.2008
Decision : The Committee considered the case as per agenda. the Committee decided to call for Central Excise Data. Accordingly the case may be re-listed on 30.1.2008				

	Case No.:32/22/83-ALC1/2007	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved								
	HQ File : 01/83/050/00653/AM08/	RLA File : 03/94/040/00204/AM08/	Lic.No/Date:0310434267 28.06.2007	Defer Date:								
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/1/2007/Ch.II dated 1.1.2008 and decided to approve this case as under:-												
40	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Fluazinam Technical Min. 98%</td><td>1 kg.</td><td>1. 2,4- Dichloro-3, 5-Dinitrobenzotrifluoride 2. 2-Amino 3-Chloro-5-Trifluoromethyl Pyridine</td><td>1.010 kg. 0.647 kg.</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Fluazinam Technical Min. 98%	1 kg.	1. 2,4- Dichloro-3, 5-Dinitrobenzotrifluoride 2. 2-Amino 3-Chloro-5-Trifluoromethyl Pyridine	1.010 kg. 0.647 kg.
Item of Export	Qty	Item of Import	Qty									
Fluazinam Technical Min. 98%	1 kg.	1. 2,4- Dichloro-3, 5-Dinitrobenzotrifluoride 2. 2-Amino 3-Chloro-5-Trifluoromethyl Pyridine	1.010 kg. 0.647 kg.									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

41	Case No.:13/18/81-ALC2/2007	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/81/050/00180/AM08/	RLA File : 52/80/040/00005/AM08/	Lic.No/Date:5210021800 06.07.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/79/2007/Ch.II dated 17.12.2007 and decided to approve this case as under:-				

Item of Export	Qty	Item of Import	Qty
Para Chloro Aniline (Min. 99%)	1 kg.	Para Chloro Aniline (85%)	1.10 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:36/22/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved	
HQ File : 01/83/050/00705/AM08/	RLA File : 03/95/040/00332/AM08/	Lic.No/Date:0310435689 10.07.2007	Defer Date:	
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. nil dated 2.1.2008 and decided to approve this case as under:-				
42	Item of Export	Qty	Item of Import	Qty
	Additive for lubricating Oil (LZ 1095) containing 67% of Zinc Di hexyl dipropyl dithio phosphate & 33% of Zinc tetra hexyl dithio phosphate	1 kg.	1. Methyl Isobutyl Carbinol 2. Isopropyl Alcohol 3. 150 Solvent Neutral 4. Phosphorous Pentasulphide 5. Filter Aid	0.464 kg. 0.173 kg 0.0939 kg 0.361 kg 0.0124 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

43

Case No.:43/22/83-ALC1/2007	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
HQ File : 01/83/050/00829/AM08/	RLA File : 03/95/040/00382/AM08/	Lic.No/Date:0310437238 24.07.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/99/2006/Ch.II dated 10.12.2007 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Glycerol Mono Oleate	1 kg.	Glycerine Oleic Acid (Max. 80%)	0.273 kg. 0.830 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

44	Case No.:3/27/83-ALC1/2007	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
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HQ File : 01/83/050/01077/AM08/	RLA File : 31/24/040/00187/AM08/	Lic.No/Date:3110030571 30.08.2007	Defer Date:30.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

Case No.:10/27/83-ALC1/2007	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved												
HQ File : 01/83/050/01084/AM08/	RLA File : 03/94/040/00567/AM08/	Lic.No/Date:0310441545 31.08.2007	Defer Date:												
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2007/Ch.II dated 31.12.200 and decided to approve this case as under:-															
45	<table border="1"> <thead> <tr> <th>Item of Export</th><th>Qty</th><th>Item of Import</th><th>Qty</th></tr> </thead> <tbody> <tr> <td>Blended Aamines Aminosol CST 115 containing 12% Piperazine and 80% of Methyl Diethanol Amine.</td><td>1 kg.</td><td>Piperazine</td><td>0.121 kg.</td></tr> <tr> <td></td><td></td><td>Ethylene Oxide</td><td>0.656 kg.</td></tr> </tbody> </table>			Item of Export	Qty	Item of Import	Qty	Blended Aamines Aminosol CST 115 containing 12% Piperazine and 80% of Methyl Diethanol Amine.	1 kg.	Piperazine	0.121 kg.			Ethylene Oxide	0.656 kg.
Item of Export	Qty	Item of Import	Qty												
Blended Aamines Aminosol CST 115 containing 12% Piperazine and 80% of Methyl Diethanol Amine.	1 kg.	Piperazine	0.121 kg.												
		Ethylene Oxide	0.656 kg.												
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.															

Case No.:13/27/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Deffered and Re-indexed
46	HQ File : 01/83/050/01087/AM08/	RLA File : 03/95/040/00402/AM08/	Lic.No/Date:0310441572 31.08.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

Case No.:14/27/83-ALC1/2007	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
47	HQ File : 01/83/050/01088/AM08/	RLA File : 03/95/040/00149/AM08/	Lic.No/Date:0310441575 31.08.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 30.1.2008.			

48	Case No.:16/27/83-ALC1/2007	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:39/83-ALC1/2007	Status:Case Deferred
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		02.01.2008	
HQ File : 01/83/050/01090/AM08/	RLA File : 03/94/040/00538/AM08/	Lic.No/Date:0310441580 31.08.2007	Defer Date:30.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

Case No.:18/27/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved	
HQ File : 01/83/050/01092/AM08/	RLA File : 03/95/040/00486/AM08/	Lic.No/Date:0310441475 31.08.2007	Defer Date:	
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2003/Ch.II dated 18.4.2006 and decided to approve this case on repeat basis as under:-				
49	Item of Export	Qty	Item of Import	Qty
	PVC Metal Stabilizer containing antimonyethyl hexyl thioglycolate : 50% antimony tris(iso octyl mercato acetate=50%)	1 kg.	EHIG(2-EthylHexyl Thioglycolate Antimony Trioxide Antimony tris(iso octyl mercato acetate=50%)	0.440 kg. 0.104 kg. 0.500 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

50	Case No.:20/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01094/AM08/	RLA File : 09/24/040/00206/AM08/	Lic.No/Date:0910031379 03.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

51	Case No.:49/27/83-ALC1/2007	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 39/83-ALC1/2007 02.01.2008	Status: Deffered and Re-indexed
	HQ File : 01/83/050/01123/AM08/	RLA File : 03/95/040/00458/AM08/	Lic.No/Date: 0310441849 05.09.2007	Defer Date: 02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o PNG. Accordingly the case may be re-listed on 30.1.2008.			

52	Case No.: 42/27/83-ALC1/2007	Party Name:SHIVNATH INDUSTRIES	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Approved
	HQ File : 01/83/050/01116/AM08/	RLA File : 34/24/040/00086/AM08/	Lic.No/Date:3410019572 06.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/61/2007/Ch.II dated 31.12.2007 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	4-Amino Diphenyl Amine 2-Sulphonic Acid	1 kg.	1. Aniline Oil 2. Para Nitro Chloro Benzene	0.421 kg. 0.796 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

53	Case No.: 44/27/83-ALC1/2007	Party Name:TECHMENS CHEMICALS PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Deferred
	HQ File : 01/83/050/01118/AM08/	RLA File : 02/24/040/00165/AM08/	Lic.No/Date:0210103878 06.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 30.1.2008.			

54	Case No.: 48/27/83-ALC1/2007	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Rejected
	HQ File : 01/83/050/01122/AM08/	RLA File : 31/24/040/00185/AM08/	Lic.No/Date:3110030674 06.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 28.2.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

55	Case No.: 52/27/83-ALC1/2007	Party Name:SIDDHARTH COLORCHEM LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Approved
	HQ File : 01/83/050/01126/AM08/	RLA File : 03/95/040/00483/AM08/	Lic.No/Date:0310441960 06.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of			

C&PC (Chem Division) forwarded vide their U.O. No. 14010/79/2006/Ch.II dated 17.12.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Methic Yellow G Liquid (Dye content 51%)	1 kg.	N,N-Dimethyl Propanolamine	0.082 kg.
		N,N-Diethyl-P-Amino Benzaldehyde	0.263 kg.
		Choline Chloride	0.113 kg.
		Acetic Acid	0.480 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

56	Case No.:53/27/83-ALC1/2007	Party Name:EXPANDED INCORPORATION	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01127/AM08/	RLA File : 03/94/040/00576/AM08/	Lic.No/Date:0310441971 06.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

57	Case No.:63/27/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01137/AM08/	RLA File : 17/24/040/00062/AM08/	Lic.No/Date:1710001751 06.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

58	Case No.:58/27/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01132/AM08/	RLA File : 03/95/040/00565/AM08/	Lic.No/Date:0310442166 07.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/41/2005/Ch.II dated 31.12.2007 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	LZ 116.90 Polyolefine Amide	1 kg.	Polybutene (HM Wt.)	0.418 kg.
	Alkeneamine, A Dispersant Type of		Maleic Anhydride	0.0328 kg.
	Chemical Additive for Lubricating Oil		150 solvent neutral	0.539 kg.
	containing 40% of Polybutene Succinic		Ethylene Amine Bottom	0.0388 kg.

anhydride ethylene amine condensed product and 54% Base Oil.		Filter aid	0.0045 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

59	Case No.:70/27/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01144/AM08/	RLA File : 05/24/040/00232/AM08/	Lic.No/Date:0510208782 10.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.1.2008.			

60	Case No.:71/27/83-ALC1/2007	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01145/AM08/	RLA File : 03/94/040/00589/AM08/	Lic.No/Date:0310442435 11.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

61	Case No.:76/27/83-ALC1/2007	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01150/AM08/	RLA File : 03/94/040/00520/AM08/	Lic.No/Date:0310442514 11.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to issue a reminder to the firm. Accordingly the case may be re-listed on 30.1.2008			

62	Case No.:77/27/83-ALC1/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01151/AM08/	RLA File : 03/95/040/00542/AM08/	Lic.No/Date:0310442518 11.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

63	Case No.:81/27/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01155/AM08/	RLA File : 03/95/040/00513/AM08/	Lic.No/Date:0310442627 11.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/37/2007/Ch.II dated 10.12.2007 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	2 Nitro Methyl Terephthalate	1 kg.	1-Dimethyl Terephthalate	1.05 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.:83/27/83-ALC1/2007	Party Name:JBF INDUSTRIES LIMITED.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01157/AM08/	RLA File : 03/94/040/00598/AM08/	Lic.No/Date:0310442663 11.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

65	Case No.:104/27/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01178/AM08/	RLA File : 17/24/040/00052/AM08/	Lic.No/Date:1710001756 12.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

66	Case No.:105/27/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01179/AM08/	RLA File : 17/24/040/00054/AM08/	Lic.No/Date:1710001757 12.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

67	Case No.:106/27/83-	Party Name:ESTEEM	Meet No/Date:39/83-	Status:Case
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	ALC1/2007	INDUSTRIES PVT. LTD,	ALC1/2007 02.01.2008	Deferred
	HQ File : 01/83/050/01180/AM08/	RLA File : 17/24/040/00056/AM08/	Lic.No/Date:1710001759 12.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

68	Case No.:107/27/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01181/AM08/	RLA File : 17/24/040/00057/AM08/	Lic.No/Date:1710001760 12.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

69	Case No.:100/27/83-ALC1/2007	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01174/AM08/	RLA File : 03/94/040/00494/AM08/	Lic.No/Date:0310443002 13.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

70	Case No.:108/27/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01182/AM08/	RLA File : 17/24/040/00067/AM08/	Lic.No/Date:1710001761 13.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

71	Case No.:109/27/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01183/AM08/	RLA File : 17/24/040/00058/AM08/	Lic.No/Date:1710001762 13.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

72	Case No.:93/27/83-ALC1/2007	Party Name:SOLARIS CHEMTECH LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01167/AM08/	RLA File : 34/24/040/00119/AM08/	Lic.No/Date:3410019636 14.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

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Case No.: 95/27/83-ALC1/2007	Party Name:KDAC CHEM PVT LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Approved
HQ File : 01/83/050/01169/AM08/	RLA File : 34/24/040/00120/AM08/	Lic.No/Date:3410019648 14.09.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/80/2007/Ch.II dated 7.12.2007 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Styrene Oxide	1 kg.	Styrene Monomer	0.960 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:96/27/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
HQ File : 01/83/050/01170/AM08/	RLA File : 05/24/040/00491/AM08/	Lic.No/Date:0510209009 14.09.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2007/Ch.II dated 31.12.2007 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Automobile Exhaust Catalyst consisting of Ceramic Substrate Impregnated with Palladium and Rhodium (Size : 144.8 mm x 81.3 mm x 100 mm (height) Palladium content : 0.1482 gram. Rhodium content : 0.1482 gram.	1 No.	Relevant Ceramic Substrate (Size: 144.8 mm x 81.3 mm x 100 mm (height) Palladium as Palladium Nitrate Rhodium as Rhodium Nitrate	1 No. 0.1482 g. 0.1482 g.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

75	Case No.:99/27/83-ALC1/2007	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01173/AM08/	RLA File : 07/24/040/00433/AM08/	Lic.No/Date:0710053369 14.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/8/2003/Ch.II dated 17.12.2007 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	N-Butyl Lithium (15% w/w in n-Hexane)	1 kg.	Lithium Metal n-Butyl Chloride n-Hexane	0.023 kg. 0.240 kg. 1.000 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.:112/27/83-ALC1/2007	Party Name:JBF INDUSTRIES LIMITED.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01186/AM08/	RLA File : 03/94/040/00623/AM08/	Lic.No/Date:0310443350 17.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 30.1.2008			

77	Case No.:114/27/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01188/AM08/	RLA File : 03/95/040/01425/AM07/	Lic.No/Date:0310443356 17.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.1.2008			

78	Case No.:119/27/83-ALC1/2007	Party Name:BHARAT PETROLEUM CORPORATION LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01193/AM08/	RLA File : 03/94/040/00112/AM08/	Lic.No/Date:0310443251 17.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

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Case No.:118/27/83-ALC1/2007	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
HQ File : 01/83/050/01192/AM08/	RLA File : 03/94/040/00613/AM08/	Lic.No/Date:0310443470 18.09.2007	Defer Date:
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under:-			
TEKNOBRITE 1320 containing 14.7% Niacin, 3.1% Ethylene Diamine, 8.6% Epichlorohydrin, 0.75% Imidazole and 1% Lugalvan G 35.	1 LTR	Niacin	147 Gms
		ETHYLENE DIAMINE (1,2-Diaminoethane)	31 Gms
		Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	86 Gms
		Imidazole (Glyoxaline 1, 3 - Diazole)	7.5 Gms
		Lugalvan G 35 (Polyethyleneimine)	10 Gms
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

80	Case No.:126/27/83-ALC1/2007	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01200/AM08/	RLA File : 03/95/040/00468/AM08/	Lic.No/Date:0310443502 18.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

81	Case No.:127/27/83-ALC1/2007	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01201/AM08/	RLA File : 03/95/040/00340/AM08/	Lic.No/Date:0310443506 18.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

82	Case No.:128/27/83-ALC1/2007	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:39/83-ALC1/2007	Status:Case Deferred
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			02.01.2008	
	HQ File : 01/83/050/01202/AM08/	RLA File : 03/95/040/00539/AM08/	Lic.No/Date:0310443510 18.09.2007	Defer Date:30.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008				

83	Case No.:130/27/83-ALC1/2007	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01204/AM08/	RLA File : 03/94/040/00561/AM08/	Lic.No/Date:0310443563 18.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

84	Case No.:131/27/83-ALC1/2007	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01205/AM08/	RLA File : 02/24/040/00153/AM08/	Lic.No/Date:0210104127 19.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT Accordingly the case may be re-listed on 30.1.2008.			

85	Case No.:140/27/83-ALC1/2007	Party Name:S.B.S.COLORES & CHEMIQUES PVT. LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01214/AM08/	RLA File : 03/95/040/00346/AM07/	Lic.No/Date:0310443739 20.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 30.1.2008.			

86	Case No.:141/27/83-ALC1/2007	Party Name:SUJATA CHEMICALS	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01215/AM08/	RLA File : 34/24/040/00125/AM08/	Lic.No/Date:3410019682 20.09.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/87/2007/Ch.II dated 31.12.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Potassium Hydroxide Pellets (Caustic Potash Pellets)	1 kg.	Potassium Hydroxide Flakes (Caustic Potash Flakes)	1.02 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:142/27/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
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HQ File : 01/83/050/01216/AM08/	RLA File : 02/24/040/00176/AM08/	Lic.No/Date:0210104316 21.09.2007	Defer Date:
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Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/212/2000/Ch.III dated 16.3.2004 and decided to approve this case on repeat basis as under:-

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Item of Export	Qty	Item of Import	Qty
N-(Cyclohexyl thio) Phthalimide	1 kg.	1. Phthalimide 2. Cyclohexyl Mercaptan 3. Potassium Carbonate	0.676 kg. 0.556 kg. 0.661 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:152/27/83-ALC1/2007	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
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HQ File : 01/83/050/01226/AM08/	RLA File : 34/24/040/00138/AM08/	Lic.No/Date:3410019696 25.09.2007	Defer Date:
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Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/30/2007/Ch.III dated 20.4.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Amyl Salicylate consisting of n-pentyl Salicylate: 65-70% 2-methyl butyl salicylate:30-35%	1 kg.	Pentanol mixture consisting of n-pentanol 66+/-2% 2-Methyl Butanol 33+/-2% Salicylic Acid	0.470 kg.

			0.737 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

89	Case No.:153/27/83-ALC1/2007	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 39/83-ALC1/2007 02.01.2008	Status: Transferred to Different Section
	HQ File : 01/83/050/01227/AM08/	RLA File : 34/24/040/00139/AM08/	Lic.No/Date: 3410019697 25.09.2007	Defer Date: 02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

90	Case No.:155/27/83-ALC1/2007	Party Name: HINDUSTAN PLATINUM PVT. LTD	Meet No/Date: 39/83-ALC1/2007 02.01.2008	Status: Case Deferred
	HQ File : 01/83/050/01229/AM08/	RLA File : 03/94/040/00565/AM08/	Lic.No/Date: 0310444162 25.09.2007	Defer Date: 30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

91	Case No.:156/27/83-ALC1/2007	Party Name: HINDUSTAN PLATINUM PVT. LTD	Meet No/Date: 39/83-ALC1/2007 02.01.2008	Status: Case Deferred
	HQ File : 01/83/050/01230/AM08/	RLA File : 03/94/040/00527/AM08/	Lic.No/Date: 0310444163 25.09.2007	Defer Date: 30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

92	Case No.:161/27/83-ALC1/2007	Party Name: PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date: 39/83-ALC1/2007 02.01.2008	Status: Case Approved
	HQ File : 01/83/050/01235/AM08/	RLA File : 02/24/040/00175/AM08/	Lic.No/Date: 0210104458 26.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/212/2000/Ch.III dated 16.3.2004 and decided to approve this case on repeat basis as under:-			
Item of Export		Qty	Item of Import	Qty

N-(Cyclohexyl thio) Phthalimide	1 kg.	1. Phthalimide 2. Cyclohexyl Mercaptan 3. Potassium Carbonate	0.676 kg. 0.556 kg. 0.661 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:166/27/83-ALC1/2007	Party Name:ABHILASH CHEMICALS PVT. LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
HQ File : 01/83/050/01240/AM08/	RLA File : 04/24/040/00217/AM08/	Lic.No/Date:0410091232 27.09.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/115/2004/Ch.III dated 1.4.2005 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Leather Chemical Abhitan ACF/R 40 containing sodium poly acrylate=52%	1 kg.	Acrylic Acid	0.329 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:167/27/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
HQ File : 01/83/050/01241/AM08/	RLA File : 17/24/040/00069/AM08/	Lic.No/Date:1710001770 27.09.2007	Defer Date:30.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

Case No.:168/27/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
HQ File : 01/83/050/01242/AM08/	RLA File : 17/24/040/00070/AM08/	Lic.No/Date:1710001771 27.09.2007	Defer Date:30.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

96	Case No.:169/27/83-ALC1/2007	Party Name:HIND SUTER SHELLAC P.LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01243/AM08/	RLA File : 02/24/040/00156/AM08/	Lic.No/Date:0210104547 27.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

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Case No.:174/27/83-ALC1/2007	Party Name:ACTIVE CARBON INDIA PVT LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
HQ File : 01/83/050/01248/AM08/	RLA File : 09/24/040/00228/AM08/	Lic.No/Date:0910031658 28.09.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/152/2004/Ch.III dated 15.11.2004 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
5% CuO on Activated Carbon Pellets	1 kg.	Activated Carbon Pellets	0.970 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:178/27/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
HQ File : 01/83/050/01252/AM08/	RLA File : 09/24/040/00254/AM08/	Lic.No/Date:0910031666 28.09.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/84/2007/Ch.II dated 17.12.2007 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Benzoic Acid-4- (Dimethyl Amino) -2-Ethyl Hexyl Ester	1 kg.	Para Nitro Benzoic Acid 2-Ethyl Hexanol	0.740 kg. 0.620 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

99	Case No.:179/27/83-	Party Name:VIVIMED	Meet No/Date:39/83-	Status:Case
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ALC1/2007	LABS LIMITED	ALC1/2007 02.01.2008	Deferred
HQ File : 01/83/050/01253/AM08/	RLA File : 09/24/040/00267/AM08/	Lic.No/Date:0910031668 28.09.2007	Defer Date:30.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

Case No.:181/27/83- ALC1/2007	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Case Deferred
HQ File : 01/83/050/01255/AM08/	RLA File : 05/24/040/00505/AM08/	Lic.No/Date:0510209741 28.09.2007	Defer Date:30.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

Case No.:182/27/83- ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Case Deferred
HQ File : 01/83/050/01256/AM08/	RLA File : 03/94/040/00581/AM08/	Lic.No/Date:0310444636 28.09.2007	Defer Date:30.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

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Case No.:183/27/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
HQ File : 01/83/050/01257/AM08/	RLA File : 05/24/040/00521/AM08/	Lic.No/Date:0510209766 28.09.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/82/2007/Ch.II dated 31.12.2007 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Antimony Trisulphide (Purity 98% minimum.)	1 kg.	Antimony ore concentrate (antimony content : 40%)	2.10 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

103	Case No.:184/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01258/AM08/	RLA File : 03/94/040/00599/AM08/	Lic.No/Date:0310444643 28.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

104	Case No.:188/27/83-ALC1/2007	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01262/AM08/	RLA File : 03/94/040/00487/AM08/	Lic.No/Date:0310444703 01.10.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

105	Case No.:189/27/83-ALC1/2007	Party Name:KESHAVA ORGANICS PVT. LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01263/AM08/	RLA File : 03/94/040/00595/AM08/	Lic.No/Date:0310444705 01.10.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

106	Case No.:1/39/83-ALC1/2007	Party Name:PRIVI ORGANICS LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01580/AM08/	RLA File : 03/95/040/00770/AM08/	Lic.No/Date:0310450598 19.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

107	Case No.:2/39/83-ALC1/2007	Party Name:PRIVI ORGANICS LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01581/AM08/	RLA File : 03/95/040/00769/AM08/	Lic.No/Date:0310450599 19.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

108	Case No.:3/39/83-ALC1/2007	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01582/AM08/	RLA File : 09/24/040/00262/AM08/	Lic.No/Date:0910032108 19.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

109	Case No.:4/39/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01583/AM08/	RLA File : 03/95/040/00741/AM08/	Lic.No/Date:0310450752 20.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

110	Case No.:5/39/83-ALC1/2007	Party Name:DABUR PHARMA LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01584/AM08/	RLA File : 05/24/040/00487/AM07/	Lic.No/Date:0510212309 20.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

111	Case No.:6/39/83-ALC1/2007	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01585/AM08/	RLA File : 04/24/040/00273/AM08/	Lic.No/Date:0410092230 21.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.1.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Weight of export product along with its thickness. 2. Manufacturing process of coating a wastage for coating raw materials. 3. Calculation sheet to arrive at the qty. of coating materials asked for. Accordingly the case may be re-listed on 30.1.2008.			

112	Case No.:7/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01586/AM08/	RLA File : 17/24/040/00085/AM08/	Lic.No/Date:1710001812 21.11.2007	Defer Date:30.01.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.

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Case No.:8/39/83-ALC1/2007	Party Name:ATUL LIMITED,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
HQ File : 01/83/050/01587/AM08/	RLA File : 08/24/040/00196/AM08/	Lic.No/Date:0810068596 22.11.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/9/2007 dated 10.7.2007 decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Nicosulfuron Technical	1 kg.	1. 2-Amino-4,6-Dimethoxy Pyrimidine 2. 2-Aminosulfonyl Dimethyl Nicotinamide 3. 1,8 –Diazabicyclo (5.4.0) undec 7-ene	0.457 Kg. 0.600 Kg. 0.438 Kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

114	Case No.: 9/39/83-ALC1/2007	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Transferred to Different Section
	HQ File : 01/83/050/01588/AM08/	RLA File : 09/24/040/00247/AM08/	Lic.No/Date:0910032132 22.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

115	Case No.: 10/39/83-ALC1/2007	Party Name:AMOL DICALITE LIMITED,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Deferred
	HQ File : 01/83/050/01589/AM08/	RLA File : 08/24/040/00187/AM08/	Lic.No/Date:0810068621 22.11.2007	Defer Date:30.01.2008
	Decision : This case will be processed manuly, as there is no data available.			

116	Case No.: 11/39/83-ALC1/2007	Party Name:BODAL CHEMICALS LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Approved
	HQ File : 01/83/050/01590/AM08/	RLA File : 08/24/040/00201/AM08/	Lic.No/Date:0810068622 22.11.2007	Defer Date:

Decision : This case will be processed manually, as there is no data available.

117	Case No.:12/39/83-ALC1/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01591/AM08/	RLA File : 03/94/040/00713/AM08/	Lic.No/Date:0310451128 22.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

118	Case No.:13/39/83-ALC1/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01592/AM08/	RLA File : 03/94/040/00715/AM08/	Lic.No/Date:0310451131 22.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

119	Case No.:14/39/83-ALC1/2007	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01593/AM08/	RLA File : 03/94/040/00788/AM08/	Lic.No/Date:0310451133 22.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

120	Case No.:15/39/83-ALC1/2007	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01594/AM08/	RLA File : 03/94/040/00774/AM08/	Lic.No/Date:0310451137 22.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

121	Case No.:16/39/83-ALC1/2007	Party Name:RATNAGIRI CHEMICALS PVT. LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01595/AM08/	RLA File : 03/95/040/00831/AM08/	Lic.No/Date:0310451153 22.11.2007	Defer Date:
	Decision : The Committee in the light of written comments of Deptt. of C&PC (Chemical Divn.) forwarded vide their U.O. No. 14010/97/2006/CH.II dated 3.1.07 decided to approve this case as under:-			
Item of Export		Qty	Item of Import	Qty

	Hydroquinone monomethyl ether (purity min. 99%)	1 kg.	1. Hydroquinone 2. Para Benzo quinone	1.056 Kg. 0.10 Kg.
	RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

122	Case No.:17/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01596/AM08/	RLA File : 03/94/040/00876/AM08/	Lic.No/Date:0310451192 22.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

123	Case No.:18/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01597/AM08/	RLA File : 03/94/040/00878/AM08/	Lic.No/Date:0310451197 22.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

124	Case No.:19/39/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01598/AM08/	RLA File : 03/94/040/00852/AM08/	Lic.No/Date:0310451200 22.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 22.5.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Astrolide in Diethyl Phthalate/Isopropyl Myristate/ Total Astrolide content: 62.5% minimum	1 kg.	1. Alpha Methyl Styrene 2. Isoamylene 3. Propylene Oxide 4. Para Formaldehyde 5. Diethyl phthalate/ Isopropyl myristate/ Benzyl Benzoate	0.500kg 0.380kg 0.280 kg 0.088 Kg. 0.350 Kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

125	Case No.:20/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01599/AM08/	RLA File : 03/94/040/00877/AM08/	Lic.No/Date:0310451206 22.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

126	Case No.:21/39/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01600/AM08/	RLA File : 09/24/040/00380/AM08/	Lic.No/Date:0910032134 22.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

127	Case No.:22/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01601/AM08/	RLA File : 17/24/040/00093/AM08/	Lic.No/Date:1710001813 22.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

128	Case No.:23/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01602/AM08/	RLA File : 17/24/040/00094/AM08/	Lic.No/Date:1710001814 22.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

129	Case No.:24/39/83-ALC1/2007	Party Name:INVENTIS DRUG DELIVERY SYSTEMS PVT LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File :	RLA File :	Lic.No/Date:0910032136	Defer

	01/83/050/01603/AM08/	09/24/040/00379/AM08/	23.11.2007	Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.				

130	Case No.:25/39/83-ALC1/2007	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01604/AM08/	RLA File : 09/24/040/00346/AM08/	Lic.No/Date:0910032139 23.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

131	Case No.:26/39/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01605/AM08/	RLA File : 08/24/040/00199/AM08/	Lic.No/Date:0810068638 23.11.2007	Defer Date:
	Decision : This case will be processed manually, as there is no data available.			

132	Case No.:30/39/83-ALC1/2007	Party Name:JAYANT OILS AND DERIVATIVES LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01609/AM08/	RLA File : 03/94/040/00763/AM08/	Lic.No/Date:0310451332 23.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

133	Case No.:36/39/83-ALC1/2007	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01615/AM08/	RLA File : 03/94/040/00778/AM08/	Lic.No/Date:0310451335 23.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

134	Case No.:37/39/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01616/AM08/	RLA File : 03/95/040/00787/AM08/	Lic.No/Date:0310451355 23.11.2007	Defer Date:30.01.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.		
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135	Case No.:46/39/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01625/AM08/	RLA File : 03/95/040/00774/AM08/	Lic.No/Date:0310451360 23.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

136	Case No.:48/39/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01627/AM08/	RLA File : 03/95/040/00786/AM08/	Lic.No/Date:0310451364 23.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

137	Case No.:27/39/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01606/AM08/	RLA File : 17/24/040/00086/AM08/	Lic.No/Date:1710001820 26.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

138	Case No.:28/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01607/AM08/	RLA File : 17/24/040/00095/AM08/	Lic.No/Date:1710001821 26.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

139	Case No.:29/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007	Status:Case Deferred
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			02.01.2008	
	HQ File : 01/83/050/01608/AM08/	RLA File : 17/24/040/00096/AM08/	Lic.No/Date:1710001822 26.11.2007	Defer Date:30.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.				

140	Case No.:47/39/83-ALC1/2007	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01626/AM08/	RLA File : 03/94/040/00641/AM08/	Lic.No/Date:0310451432 26.11.2007	Defer Date:30.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.				

141	Case No.:49/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01628/AM08/	RLA File : 03/94/040/00880/AM08/	Lic.No/Date:0310451441 26.11.2007	Defer Date:30.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.				

142	Case No.:50/39/83-ALC1/2007	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01629/AM08/	RLA File : 03/95/040/00828/AM08/	Lic.No/Date:0310451456 26.11.2007	Defer Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.				

143	Case No.:54/39/83-ALC1/2007	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01633/AM08/	RLA File : 03/94/040/00875/AM08/	Lic.No/Date:0310451547 26.11.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 22.5.2005 and decided to approve this case on repeat basis as under:-				
Item of Export		Qty	Item of Import	Qty

	Astrolide in Diethyl Phthalate/Isopropyl Myristate/ Total Astrolide content: 62.5% minimum	1 kg.	1. Alpha Methyl Styrene 2. Isoamylene 3. Propylene Oxide 4. Para Formaldehyde 5. Diethyl phthalate/ Isopropyl myristate/ Benzyl Benzoate	0.500kg 0.380kg 0.280 kg 0.088 Kg. 0.350 Kg.
	RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

144	Case No.: 55/39/83-ALC1/2007	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Transferred to Different Section
	HQ File : 01/83/050/01634/AM08/	RLA File : 03/95/040/00814/AM08/	Lic.No/Date:0310451556 26.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

145	Case No.: 31/39/83-ALC1/2007	Party Name:VIJAYASRI CHEMICALS	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Transferred to Different Section
	HQ File : 01/83/050/01610/AM08/	RLA File : 09/24/040/00369/AM08/	Lic.No/Date:0910032230 27.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

146	Case No.: 32/39/83-ALC1/2007	Party Name:VANI CHEMICALS & INTERMEDIATES LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Transferred to Different Section
	HQ File : 01/83/050/01611/AM08/	RLA File : 09/24/040/00219/AM08/	Lic.No/Date:0910032233 27.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

147	Case No.: 33/39/83-ALC1/2007	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Approved
	HQ File : 01/83/050/01612/AM08/	RLA File : 02/24/040/00228/AM08/	Lic.No/Date:0210106558 27.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to allow import item with 10% reducing quantity of import items from 5000 MT to			

	3548 M.T. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.
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148	Case No.:40/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01619/AM08/	RLA File : 17/24/040/00087/AM08/	Lic.No/Date:1710001824 27.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

149	Case No.:41/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01620/AM08/	RLA File : 17/24/040/00088/AM08/	Lic.No/Date:1710001825 27.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

150	Case No.:42/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01621/AM08/	RLA File : 17/24/040/00089/AM08/	Lic.No/Date:1710001826 27.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

151	Case No.:56/39/83-ALC1/2007	Party Name:VVF LIMITED,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01635/AM08/	RLA File : 03/95/040/00764/AM08/	Lic.No/Date:0310451594 27.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/165/2002/Ch.II dated 31.12.2007 and decided to approve this case as under:-			
Item of Export		Qty	Item of Import	Qty

	Distilled. Fatty Acids (C 16, C 18, C 16-C 18)	1 kg.	Palm Fatty Acid Distillate (PFAD) /Crude Fatty Acid C 16-C 18 Saponifiable Matter 95% Min. M & I 1% Max. FFA 70% Min. as (Palmitic)	1.10 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:58/39/83-ALC1/2007	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Transferred to Different Section
152	HQ File : 01/83/050/01637/AM08/	RLA File : 03/95/040/00825/AM08/	Lic.No/Date:0310451653 27.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

	Case No.:59/39/83-ALC1/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Transferred to Different Section
153	HQ File : 01/83/050/01638/AM08/	RLA File : 03/95/040/00791/AM08/	Lic.No/Date:0310451658 27.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

	Case No.:60/39/83-ALC1/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Transferred to Different Section
154	HQ File : 01/83/050/01639/AM08/	RLA File : 03/95/040/00792/AM08/	Lic.No/Date:0310451662 27.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

	Case No.:61/39/83-ALC1/2007	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Case Deferred
155	HQ File : 01/83/050/01640/AM08/	RLA File : 03/94/040/00816/AM08/	Lic.No/Date:0310451665 27.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

156	Case No.:62/39/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01641/AM08/	RLA File : 03/94/040/01413/AM07/	Lic.No/Date:0310451667 27.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

157	Case No.:63/39/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01642/AM08/	RLA File : 03/94/040/01411/AM07/	Lic.No/Date:0310451675 27.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

158	Case No.:64/39/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01643/AM08/	RLA File : 03/95/040/00839/AM08/	Lic.No/Date:0310451680 27.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

159	Case No.:65/39/83-ALC1/2007	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01644/AM08/	RLA File : 03/94/040/00879/AM08/	Lic.No/Date:0310451713 27.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

160	Case No.:66/39/83-ALC1/2007	Party Name:HP INTERNATIONAL	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01645/AM08/	RLA File : 03/94/040/00864/AM08/	Lic.No/Date:0310451718 27.11.2007	Defer Date:30.01.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008		
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161	Case No.:34/39/83-ALC1/2007	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01613/AM08/	RLA File : 09/24/040/00385/AM08/	Lic.No/Date:0910032245 28.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

162	Case No.:35/39/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01614/AM08/	RLA File : 09/24/040/00164/AM07/	Lic.No/Date:0910032258 28.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

163	Case No.:38/39/83-ALC1/2007	Party Name:THERMAX LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01617/AM08/	RLA File : 31/24/040/00289/AM08/	Lic.No/Date:3110031708 28.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC VII (Plastic)			

164	Case No.:43/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01622/AM08/	RLA File : 17/24/040/00098/AM08/	Lic.No/Date:1710001837 28.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

165	Case No.:44/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01623/AM08/	RLA File : 17/24/040/00097/AM08/	Lic.No/Date:1710001838 28.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly			

	the case may be re-listed on 30.1.2008
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166	Case No.:80/39/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01659/AM08/	RLA File : 03/95/040/00807/AM08/	Lic.No/Date:0310451861 28.11.2007	Defer Date: Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). In this case a D/L was issued by TA on 3.12.2007. Accordingly the case may be re-listed on 30.1.2008			

167	Case No.:81/39/83-ALC1/2007	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01660/AM08/	RLA File : 03/95/040/00780/AM08/	Lic.No/Date:0310451863 28.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

168	Case No.:83/39/83-ALC1/2007	Party Name:SHREE SHIVSHANKAR DRUGS & PHARMACEUTICALS P. LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01662/AM08/	RLA File : 03/95/040/00856/AM08/	Lic.No/Date:0310451870 28.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

169	Case No.:84/39/83-ALC1/2007	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01663/AM08/	RLA File : 03/95/040/00834/AM08/	Lic.No/Date:0310451874 28.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

170	Case No.:85/39/83-ALC1/2007	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01664/AM08/	RLA File : 03/95/040/00833/AM08/	Lic.No/Date:0310451878 28.11.2007	Defer Date:02.01.2008

	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.
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171	Case No.: 86/39/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Deferred
	HQ File : 01/83/050/01665/AM08/	RLA File : 03/95/040/00775/AM08/	Lic.No/Date:0310451880 28.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

172	Case No.: 87/39/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Approved
	HQ File : 01/83/050/01666/AM08/	RLA File : 03/95/040/00747/AM08/	Lic.No/Date:0310451882 28.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem.. Div.) forwarded vide their U.O. No. 15022/48/2005-Ch.-II dated 11.7.2006 decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oryzalin Technical 95% Min.	1 kg.	1. 3,5 Dinitro –N-Dipropyl Sulfonyl Chloride (96%Min.)	1.115 kg
			2. Isopropyl Alcohol	0.469 kg
			3. Toluene	0.667 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

173	Case No.: 39/39/83-ALC1/2007	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Transferred to Different Section
	HQ File : 01/83/050/01618/AM08/	RLA File : 09/24/040/00287/AM08/	Lic.No/Date:0910032274 29.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

174	Case No.: 45/39/83-ALC1/2007	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Deferred
	HQ File : 01/83/050/01624/AM08/	RLA File : 09/24/040/00391/AM08/	Lic.No/Date:0910032280 29.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly			

	the case may be re-listed on 30.1.2008.
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175	Case No.:71/39/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01650/AM08/	RLA File : 17/24/040/00099/AM08/	Lic.No/Date:1710001839 29.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

176	Case No.:72/39/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01651/AM08/	RLA File : 17/24/040/00100/AM08/	Lic.No/Date:1710001840 29.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

177	Case No.:73/39/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01652/AM08/	RLA File : 17/24/040/00101/AM08/	Lic.No/Date:1710001841 29.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

178	Case No.:74/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01653/AM08/	RLA File : 17/24/040/00102/AM08/	Lic.No/Date:1710001842 29.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

179	Case No.:92/39/83-ALC1/2007	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01671/AM08/	RLA File : 03/95/040/00853/AM08/	Lic.No/Date:0310451957 29.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to			

NC(PHARMA) (DES-III) because it is drug item.

180

Case No.:93/39/83-ALC1/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
HQ File : 01/83/050/01672/AM08/	RLA File : 03/95/040/00854/AM08/	Lic.No/Date:0310451958 29.11.2007	Defer Date:
Decision : The Committee considered the case as per agenda and on and in the light of written comments forwarded by the D/o C&PC(Ch.Divn.) vide their U.O. No. 14010/85/2005/Ch.III dated 13.9.2005 the committee decided to approve the on case as under.			
Item of Export	Qty	Item of Import	Qty
Dipentamethylene Thiuram Hexaulfide (Qureacc DPTT)	1 kg.	Piperidine	0.466 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

181	Case No.: 51/39/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Deferred
	HQ File : 01/83/050/01630/AM08/	RLA File : 09/24/040/00386/AM08/	Lic.No/Date:0910032295 30.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

182	Case No.: 52/39/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Deferred
	HQ File : 01/83/050/01631/AM08/	RLA File : 09/24/040/00375/AM08/	Lic.No/Date:0910032296 30.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

183	Case No.: 53/39/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Deferred
	HQ File : 01/83/050/01632/AM08/	RLA File : 09/24/040/00367/AM08/	Lic.No/Date:0910032298 30.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly			

	the case may be re-listed on 30.1.2008
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184	Case No.: 57/39/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01636/AM08/	RLA File : 09/24/040/00389/AM08/	Lic.No/Date:0910032305 30.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

185	Case No.: 67/39/83-ALC1/2007	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01646/AM08/	RLA File : 04/24/040/00195/AM08/	Lic.No/Date:0410092448 30.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(Eng.)			

186	Case No.: 68/39/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01647/AM08/	RLA File : 04/24/040/00289/AM08/	Lic.No/Date:0410092451 30.11.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

187	Case No.: 69/39/83-ALC1/2007	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01648/AM08/	RLA File : 03/94/040/00869/AM08/	Lic.No/Date:0310452132 30.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

188	Case No.: 70/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01649/AM08/	RLA File : 03/94/040/00177/AM07/	Lic.No/Date:0310452258 30.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

189	Case No.:75/39/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01654/AM08/	RLA File : 17/24/040/00107/AM08/	Lic.No/Date:1710001847 30.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

190	Case No.:76/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01655/AM08/	RLA File : 17/24/040/00106/AM08/	Lic.No/Date:1710001848 30.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

191	Case No.:77/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01656/AM08/	RLA File : 17/24/040/00105/AM08/	Lic.No/Date:1710001849 30.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

192	Case No.:78/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01657/AM08/	RLA File : 17/24/040/00104/AM08/	Lic.No/Date:1710001850 30.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

193	Case No.:79/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01658/AM08/	RLA File : 17/24/040/00103/AM08/	Lic.No/Date:1710001851 30.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly			

	the case may be re-listed on 30.1.2008
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194	Case No.:82/39/83-ALC1/2007	Party Name:THERMAX LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01661/AM08/	RLA File : 31/24/040/00278/AM08/	Lic.No/Date:3110031741 03.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

195	Case No.:88/39/83-ALC1/2007	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01667/AM08/	RLA File : 08/24/040/00202/AM08/	Lic.No/Date:0810068765 03.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

196	Case No.:89/39/83-ALC1/2007	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01668/AM08/	RLA File : 03/94/040/00910/AM08/	Lic.No/Date:0310452327 03.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

197	Case No.:90/39/83-ALC1/2007	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01669/AM08/	RLA File : 03/95/040/00840/AM08/	Lic.No/Date:0310452334 03.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

198	Case No.:91/39/83-ALC1/2007	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01670/AM08/	RLA File : 03/95/040/00823/AM08/	Lic.No/Date:0310452357 03.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration			

	of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008
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199	Case No.:94/39/83-ALC1/2007	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01673/AM08/	RLA File : 04/24/040/00240/AM08/	Lic.No/Date:0410092462 03.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

200	Case No.:95/39/83-ALC1/2007	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01674/AM08/	RLA File : 11/24/040/00048/AM08/	Lic.No/Date:1110016477 03.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

201	Case No.:96/39/83-ALC1/2007	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01675/AM08/	RLA File : 22/24/040/00055/AM08/	Lic.No/Date:2210007283 04.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

202

Case No.:98/39/83-ALC1/2007	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
HQ File : 01/83/050/01677/AM08/	RLA File : 03/95/040/00846/AM08/	Lic.No/Date:0310452508 04.12.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/99/2006/Ch.II dated 10.12.2007 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Glycerol Mono Oleate	1 kg.	Glycerine Oleic Acid (Max. 80%)	0.273 kg. 0.830 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

203	Case No.:99/39/83-ALC1/2007	Party Name:DOW AGROSCIENCES INDIA PVT. LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01678/AM08/	RLA File : 03/94/040/00899/AM08/	Lic.No/Date:0310452512 04.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

204

Case No.:100/39/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
HQ File : 01/83/050/01679/AM08/	RLA File : 03/95/040/00797/AM08/	Lic.No/Date:0310452573 04.12.2007	Defer Date:
Decision : The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 15022/3/2007.Ch.II dated 8.5.2007 decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Lamda Cyhalothrin 1.0 lbs/gal EC	1 litre.	1. Lambda Cyhalothrin Technical 95%	0.128 kg.
		2. Soprophor BSU	
		3. Solvesso 200	0.078 kg.
			0.808 kg.
RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

205

Case No.:101/39/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
HQ File : 01/83/050/01680/AM08/	RLA File : 03/95/040/00862/AM08/	Lic.No/Date:0310452589 04.12.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.15022/25/2006-Ch.II dated 17.4.2007 and decided to approve the case on repeat basis as under:			
Item of Export	Qty	Item of Import	Qty
Flonicamid Technical (Flonicamid)	1 kg.	1. Trifluoro Acetyl Chloride 2. Ethyl Vinyl Ether 3. Methyl 3-Methoxyacrylae 4. Amino Acetonitrile sulfate 5. Sodium Methoxide 98% Min. 6. N-Methyl 2- Pyrrolidone 7. Pyridine 8. Methylene Dichloride 9. Toluene 10. Methanol	1.160 kg.. 0.630 kg.. 0.868 kg.. 0.611 kg.. 0.510 kg.. 0.500 kg.. 0.208 kg.. 2.690 kg.. 1.140 kg..

			1.500 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

206	Case No.:102/39/83-ALC1/2007	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01681/AM08/	RLA File : 03/94/040/00881/AM08/	Lic.No/Date:0310452606 04.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

207	Case No.:103/39/83-ALC1/2007	Party Name:INDOFIL CHEMICALS COMPANY(A DIV.OF INDOFIL ORGANIC	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01682/AM08/	RLA File : 03/94/040/00892/AM08/	Lic.No/Date:0310452615 04.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

208	Case No.:104/39/83-ALC1/2007	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01683/AM08/	RLA File : 03/94/040/00768/AM08/	Lic.No/Date:0310452635 04.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

209	Case No.:105/39/83-ALC1/2007	Party Name:GEMINI EXPORTS.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01684/AM08/	RLA File : 03/94/040/00846/AM08/	Lic.No/Date:0310452648 04.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

210	Case No.:97/39/83-ALC1/2007	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
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	HQ File : 01/83/050/01676/AM08/	RLA File : 04/24/040/00302/AM08/	Lic.No/Date:0410092492 05.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

211	Case No.:106/39/83-ALC1/2007	Party Name:RASHMI PHARMA PVT LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01685/AM08/	RLA File : 09/24/040/00390/AM08/	Lic.No/Date:0910032341 05.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

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Case No.:107/39/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
HQ File : 01/83/050/01686/AM08/	RLA File : 03/95/040/00467/AM08/	Lic.No/Date:0310452657 05.12.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their O.M. No.14010/122/2004-Ch-II dated 23.6.2006 decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Pigment Violet 23 Dispersion having Pigment Content 35%+/-1%	1 kg.	1 Carbazole 2 Di-Ethyl Sulphate 3 Sodium Sulphide 4 Sulphur 5 Potassium Hydroxide 6 Methanol 7 Benzene Sulphonyl Chloride 8 Chloranil 9 Styrene Acrylic Resin	0.469 kg. 0.525 kg. 0.350 kg. 0.245 kg. 0.455 kg. 0.700 kg. 0.160 kg. 0.220 kg. 0.090 kg.
RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

213	Case No.:108/39/83-ALC1/2007	Party Name:OM INTERCONTINENTAL	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01687/AM08/	RLA File : 03/95/040/00624/AM08/	Lic.No/Date:0310452660 05.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly			

the case may be re-listed on 30.1.2008

214	Case No.:109/39/83-ALC1/2007	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01688/AM08/	RLA File : 09/24/040/00402/AM08/	Lic.No/Date:0910032349 05.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/2/2006/Ch.II dated 8.3.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Profenofos Technical 95% Min (Profenofos Q Technical 95% Min.)	1 kg.	1. Ortho Chloro Phenol 2. Bromine 3. Diethyl Phosphoro Chloride Thioate 4. N-Propyl Bromide Liquid 5. 4-Dimethyl Amino Pyridine 6. Mono Chloro Benzene Liquid	0.461 kg. 0.570 kg.. 0.650 kg. 0.540 kg. 0.002 kg.. 0.150 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

215	Case No.:110/39/83-ALC1/2007	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01689/AM08/	RLA File : 09/24/040/00401/AM08/	Lic.No/Date:0910032350 05.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/2/2006/Ch.II dated 8.3.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Profenofos Technical 95% Min (Profenofos Q Technical 95% Min.)	1 kg.	1. Ortho Chloro Phenol 2. Bromine 3. Diethyl Phosphoro Chloride Thioate 4. N-Propyl Bromide Liquid 5. 4-Dimethyl Amino Pyridine 6. Mono Chloro Benzene Liquid	0.461 kg. 0.570 kg.. 0.650 kg. 0.540 kg. 0.002 kg.. 0.150 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

216	Case No.:111/39/83-ALC1/2007	Party Name:ADVENT DYESTUFFS & CHEMICALS PVT. LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
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	HQ File : 01/83/050/01690/AM08/	RLA File : 03/94/040/00488/AM08/	Lic.No/Date:0310452675 05.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

217	Case No.:112/39/83-ALC1/2007	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01691/AM08/	RLA File : 03/94/040/00835/AM08/	Lic.No/Date:0310452679 05.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

218	Case No.:113/39/83-ALC1/2007	Party Name:ADVENT DYESTUFFS & CHEMICALS PVT. LTD.,	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01692/AM08/	RLA File : 03/94/040/00491/AM08/	Lic.No/Date:0310452682 05.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

219	Case No.:114/39/83-ALC1/2007	Party Name:HENKEL ADHESIVES TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01693/AM08/	RLA File : 31/24/040/00293/AM08/	Lic.No/Date:3110031808 05.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC Plastic			

220	Case No.:116/39/83-ALC1/2007	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01695/AM08/	RLA File : 03/94/040/00918/AM08/	Lic.No/Date:0310452771 05.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

221	Case No.:119/39/83-	Party Name:VIDHI	Meet No/Date:39/83-	Status:Case
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	ALC1/2007	DYESTUFFS MANUFACTURING LIMITED.,	ALC1/2007 02.01.2008	Deferred
	HQ File : 01/83/050/01698/AM08/	RLA File : 03/95/040/00885/AM08/	Lic.No/Date:0310452826 05.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008			

	Case No.:120/39/83- ALC1/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01699/AM08/	RLA File : 03/95/040/00880/AM08/	Lic.No/Date:0310452874 06.12.2007	Defer Date:
222	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/120/2002/Ch-III dated 16.10.2006 and decided to approve this case as on repeat basis under:-			
	Item of Export	Qty	Item of Import	Qty
	Copper Dibutyl Dithiocarbamate	1 kg.	Dibutyl Amine	0.600 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:121/39/83- ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Case Deferred
223	HQ File : 01/83/050/01700/AM08/	RLA File : 03/94/040/00433/AM08/	Lic.No/Date:0310452875 06.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

	Case No.:115/39/83- ALC1/2007	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Transferred to Different Section
224	HQ File : 01/83/050/01694/AM08/	RLA File : 09/24/040/00400/AM08/	Lic.No/Date:0910032363 07.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

225	Case No.:117/39/83- ALC1/2007	Party Name:SONY FIREWORKS (P) LTD.	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Case Deferred
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	HQ File : 01/83/050/01696/AM08/	RLA File : 35/24/040/00031/AM08/	Lic.No/Date:3510022442 07.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

226	Case No.:118/39/83-ALC1/2007	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01697/AM08/	RLA File : 08/24/040/00208/AM08/	Lic.No/Date:0810068874 07.12.2007	Defer Date:
	Decision : This case will be processed manuly as there is no dara available.			

227	Case No.:122/39/83-ALC1/2007	Party Name:RAJ PETRO SPECIALITIES PVT.LTD.(FORMERLY- SURYODAY	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01701/AM08/	RLA File : 03/95/040/00884/AM08/	Lic.No/Date:0310452993 07.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC (Plastic).			

228	Case No.:123/39/83-ALC1/2007	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01702/AM08/	RLA File : 03/94/040/00817/AM08/	Lic.No/Date:0310452997 07.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

229	Case No.:124/39/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01703/AM08/	RLA File : 03/95/040/00852/AM08/	Lic.No/Date:0310453001 07.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

230	Case No.:125/39/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:39/83- ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File :	RLA File :	Lic.No/Date:0310453003	Defer

	01/83/050/01704/AM08/	03/95/040/00842/AM08/	07.12.2007	Date:30.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.				

231	Case No.:126/39/83-ALC1/2007	Party Name:SIDDHARTH COLORCHEM LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01705/AM08/	RLA File : 03/95/040/00861/AM08/	Lic.No/Date:0310453004 07.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

232	Case No.:141/39/83-ALC1/2007	Party Name:MODEPRO (INDIA) PRIVATE LIMITED.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01720/AM08/	RLA File : 03/95/040/00863/AM08/	Lic.No/Date:0310453055 07.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

233	Case No.:142/39/83-ALC1/2007	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01721/AM08/	RLA File : 03/94/040/00765/AM08/	Lic.No/Date:0310453096 07.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

234	Case No.:127/39/83-ALC1/2007	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01706/AM08/	RLA File : 08/24/040/00209/AM08/	Lic.No/Date:0810068896 10.12.2007	Defer Date:
	Decision : This case will be processed manually as there is no data available.			

235	Case No.:128/39/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01707/AM08/	RLA File : 08/24/040/00211/AM08/	Lic.No/Date:0810068897 10.12.2007	Defer Date:

	Decision : This case will be processed manually as there is no data available.
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236	Case No.: 129/39/83-ALC1/2007	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Approved
	HQ File : 01/83/050/01708/AM08/	RLA File : 08/24/040/00212/AM08/	Lic.No/Date:0810068898 10.12.2007	Defer Date:
	Decision : This case will be processed manually as there is no data available.			

237	Case No.: 130/39/83-ALC1/2007	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Deferred
	HQ File : 01/83/050/01709/AM08/	RLA File : 03/94/040/00924/AM08/	Lic.No/Date:0310453282 10.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

238	Case No.: 131/39/83-ALC1/2007	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Deferred
	HQ File : 01/83/050/01710/AM08/	RLA File : 03/94/040/00911/AM08/	Lic.No/Date:0310453283 10.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

239	Case No.: 132/39/83-ALC1/2007	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Deferred
	HQ File : 01/83/050/01711/AM08/	RLA File : 03/94/040/00926/AM08/	Lic.No/Date:0310453284 10.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

240	Case No.: 133/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Case Deferred
	HQ File : 01/83/050/01712/AM08/	RLA File : 03/94/040/00845/AM08/	Lic.No/Date:0310453285 10.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

241	Case No.:134/39/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01713/AM08/	RLA File : 03/95/040/00809/AM08/	Lic.No/Date:0310453288 10.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

242	Case No.:135/39/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01714/AM08/	RLA File : 03/95/040/00498/AM08/	Lic.No/Date:0310453289 10.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

243	Case No.:136/39/83-ALC1/2007	Party Name:KDAC CHEM PVT LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01715/AM08/	RLA File : 34/24/040/00182/AM08/	Lic.No/Date:3410020288 10.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

244	Case No.:137/39/83-ALC1/2007	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01716/AM08/	RLA File : 34/24/040/00187/AM08/	Lic.No/Date:3410020289 10.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

245	Case No.:138/39/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01717/AM08/	RLA File : 03/95/040/00892/AM08/	Lic.No/Date:0310453332 10.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

246	Case No.:139/39/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01718/AM08/	RLA File : 09/24/040/00343/AM08/	Lic.No/Date:0910032369 10.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

247	Case No.:140/39/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01719/AM08/	RLA File : 09/24/040/00342/AM08/	Lic.No/Date:0910032370 10.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

248	Case No.:144/39/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01723/AM08/	RLA File : 17/24/040/00110/AM08/	Lic.No/Date:1710001859 10.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

249	Case No.:143/39/83-ALC1/2007	Party Name:CAMLIN FINE CHEMICALS LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01722/AM08/	RLA File : 03/94/040/00932/AM08/	Lic.No/Date:0310453468 11.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

250	Case No.:145/39/83-ALC1/2007	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01724/AM08/	RLA File : 31/24/040/00298/AM08/	Lic.No/Date:3110031879 11.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

251	Case No.:149/39/83-	Party Name:MODEPRO	Meet No/Date:39/83-	Status:Case
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	ALC1/2007	(INDIA) PRIVATE LIMITED.,	ALC1/2007 02.01.2008	Deferred
	HQ File : 01/83/050/01728/AM08/	RLA File : 03/95/040/00191/AM07/	Lic.No/Date:0310453554 11.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

	Case No.:151/39/83-ALC1/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01730/AM08/	RLA File : 03/95/040/00903/AM08/	Lic.No/Date:0310453620 11.12.2007	Defer Date:
252	Decision : The Committee considered the case as per agenda and on and in the light of written comments forwarded by the D/o C&PC(Ch.Divn.) vide their U.O. No. 14010/85/2005/Ch.III dated 13.9.2005 the committee decided to approve the case on repeat basis as under.			
	Item of Export	Qty	Item of Import	Qty
	Dipentamethylene Thiuram Hexaulfide (Qureacc DPTT)	1 kg.	Piperidine	0.466 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:161/39/83-ALC1/2007	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
253	HQ File : 01/83/050/01740/AM08/	RLA File : 11/24/040/00050/AM08/	Lic.No/Date:1110016515 11.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

	Case No.:146/39/83-ALC1/2007	Party Name:JAMEELA PANELS & VENEERS PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
254	HQ File : 01/83/050/01725/AM08/	RLA File : 10/24/040/00127/AM08/	Lic.No/Date:1010028126 12.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

255	Case No.:147/39/83-ALC1/2007	Party Name:ARKEMA PEROXIDES INDIA	Meet No/Date:39/83-ALC1/2007	Status:Case Deferred
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		PRIVATE LIMITED	02.01.2008	
	HQ File : 01/83/050/01726/AM08/	RLA File : 04/24/040/00290/AM08/	Lic.No/Date:0410092658 12.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

256	Case No.:148/39/83-ALC1/2007	Party Name:SUNLIGHT BOARDS(P) LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01727/AM08/	RLA File : 10/24/040/00137/AM08/	Lic.No/Date:1010028130 12.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

257	Case No.:150/39/83-ALC1/2007	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01729/AM08/	RLA File : 08/24/040/00213/AM08/	Lic.No/Date:0810068931 12.12.2007	Defer Date:
	Decision : This case will be processed manuly as there is no dara available.			

258	Case No.:152/39/83-ALC1/2007	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01731/AM08/	RLA File : 03/94/040/00867/AM08/	Lic.No/Date:0310453641 12.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

259	Case No.:153/39/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01732/AM08/	RLA File : 03/95/040/00869/AM08/	Lic.No/Date:0310453654 12.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

260	Case No.:154/39/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
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	HQ File : 01/83/050/01733/AM08/	RLA File : 17/24/040/00112/AM08/	Lic.No/Date:1710001860 12.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

261	Case No.:155/39/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01734/AM08/	RLA File : 17/24/040/00113/AM08/	Lic.No/Date:1710001861 12.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

262	Case No.:156/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01735/AM08/	RLA File : 17/24/040/00117/AM08/	Lic.No/Date:1710001862 12.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

263	Case No.:160/39/83-ALC1/2007	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01739/AM08/	RLA File : 11/24/040/00046/AM08/	Lic.No/Date:1110016526 12.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

264	Case No.:166/39/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01745/AM08/	RLA File : 03/95/040/00860/AM08/	Lic.No/Date:0310453698 12.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

265	Case No.:167/39/83-ALC1/2007	Party Name:THEMIS MEDICARE LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File :	RLA File :	Lic.No/Date:0310453702	Defer

	01/83/050/01746/AM08/	03/95/040/01109/AM07/	12.12.2007	Date:02.01.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.				

266	Case No.:168/39/83-ALC1/2007	Party Name:TRINITY DISPLAYS	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Transferred to Different Section
	HQ File : 01/83/050/01747/AM08/	RLA File : 03/95/040/00755/AM08/	Lic.No/Date:0310453707 12.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

267	Case No.:169/39/83-ALC1/2007	Party Name:THEMIS MEDICARE LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Transferred to Different Section
	HQ File : 01/83/050/01748/AM08/	RLA File : 03/95/040/01108/AM07/	Lic.No/Date:0310453720 12.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

268	Case No.:173/39/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Transferred to Different Section
	HQ File : 01/83/050/01752/AM08/	RLA File : 03/94/040/00853/AM08/	Lic.No/Date:0310453734 12.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

269	Case No.:174/39/83-ALC1/2007	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Transferred to Different Section
	HQ File : 01/83/050/01753/AM08/	RLA File : 03/94/040/00732/AM08/	Lic.No/Date:0310453738 12.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

270	Case No.:157/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status: Deferred
	HQ File : 01/83/050/01736/AM08/	RLA File : 17/24/040/00115/AM08/	Lic.No/Date:1710001863 13.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration			

	of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.
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271	Case No.:158/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01737/AM08/	RLA File : 17/24/040/00116/AM08/	Lic.No/Date:1710001864 13.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

272	Case No.:175/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01754/AM08/	RLA File : 03/94/040/00882/AM08/	Lic.No/Date:0310453855 13.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

273	Case No.:176/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01755/AM08/	RLA File : 03/94/040/00884/AM08/	Lic.No/Date:0310453856 13.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

274	Case No.:177/39/83-ALC1/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01756/AM08/	RLA File : 03/95/040/00890/AM08/	Lic.No/Date:0310453956 13.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/27/2005/Ch.II dated 19.12.2007 and decided to approve this case as under:-			
Item of Export		Qty	Item of Import	Qty
Metribuzin Technical 94% Min.		1 kg.	1. Pivaloyl Chloride	0.850 kg.
			2. Cuprous Cyanide	0.640 kg.
			3. Hydrazine Hydrate 80%	0.751 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS				

COMMITTEE.

275	Case No.:159/39/83-ALC1/2007	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01738/AM08/	RLA File : 09/24/040/00158/AM08/	Lic.No/Date:0910032408 14.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

276	Case No.:162/39/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01741/AM08/	RLA File : 03/95/040/00909/AM08/	Lic.No/Date:0310454004 14.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

277	Case No.:163/39/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01742/AM08/	RLA File : 03/94/040/00936/AM08/	Lic.No/Date:0310454006 14.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

278	Case No.:164/39/83-ALC1/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01743/AM08/	RLA File : 03/94/040/00870/AM08/	Lic.No/Date:0310454008 14.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

279	Case No.:165/39/83-ALC1/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01744/AM08/	RLA File : 03/94/040/00872/AM08/	Lic.No/Date:0310454009 14.12.2007	Defer Date:02.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

280	Case No.:170/39/83-ALC1/2007	Party Name:MAHAVIR DYE CHEM	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01749/AM08/	RLA File : 52/24/040/00023/AM08/	Lic.No/Date:5210022614 14.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

281	Case No.:171/39/83-ALC1/2007	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01750/AM08/	RLA File : 08/24/040/00036/AM08/	Lic.No/Date:0810068989 14.12.2007	Defer Date:
	Decision : This case will be processed manually as there is no data available.			

282	Case No.:172/39/83-ALC1/2007	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01751/AM08/	RLA File : 08/24/040/00046/AM08/	Lic.No/Date:0810068990 14.12.2007	Defer Date:
	Decision : This case will be processed manually as there is no data available.			

283	Case No.:178/39/83-ALC1/2007	Party Name:DISPO DYECHEM PVT. LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01757/AM08/	RLA File : 08/24/040/00219/AM08/	Lic.No/Date:0810069015 17.12.2007	Defer Date:
	Decision : This case will be processed manually as there is no data available.			

284	Case No.:179/39/83-ALC1/2007	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01758/AM08/	RLA File : 08/24/040/00223/AM08/	Lic.No/Date:0810069069 18.12.2007	Defer Date:
	Decision : This case will be processed manually as there is no data available.			

285	Case No.:180/39/83-ALC1/2007	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01759/AM08/	RLA File : 31/24/040/00311/AM08/	Lic.No/Date:3110031966 18.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/73/2005-ChII dated 23.11.2006 and decided to approve the case on repeat basis as under:			
Item of Export	Qty	Item of Import	Qty
Rathipon Black N 92L	1 kg.	1. 6 Nitro Amino Phenol (HNA)	0.217 kg.
		2. Primene 81 R (C12-C14 t-Alkylamine)	0.250 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

286	Case No.: 181/39/83-ALC1/2007	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Approved
	HQ File : 01/83/050/01760/AM08/	RLA File : 31/24/040/00310/AM08/	Lic.No/Date:3110031980 18.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/3/2005/Ch.II dated 3.5.2005 and decided to approve the case on repeat basis as under:			
	Item of Export	Qty	Item of Import	Qty
	Orange N 2 1L	1 kg.	1-Phenyl 3 Methyl 5 Pyrazolone (PMP)	0.546 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

287	Case No.: 183/39/83-ALC1/2007	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case deferred
	HQ File : 01/83/050/01762/AM08/	RLA File : 09/24/040/00418/AM08/	Lic.No/Date:0910032423 18.12.2007	Defer Date: 30.1.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

288	Case No.: 182/39/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01761/AM08/	RLA File : 08/24/040/00221/AM08/	Lic.No/Date:0810069081 19.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration			

	of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.
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289	Case No.:184/39/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01763/AM08/	RLA File : 02/24/040/00248/AM08/	Lic.No/Date:0210107355 19.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

290	Case No.:185/39/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01764/AM08/	RLA File : 02/24/040/00249/AM08/	Lic.No/Date:0210107359 19.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

291	Case No.:186/39/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:39/83-ALC1/2007 02.01.2008	Status:Case Deferred
	HQ File : 01/83/050/01765/AM08/	RLA File : 02/24/040/00250/AM08/	Lic.No/Date:0210107362 19.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.1.2008.			

Date:10.01.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer